

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No. 554/2005]

Friday, this the 22nd day of July, 2005.

CORAM :

**HON'BLE Mr.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE Mr. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

**M.K.John
Superintendent of Central Excise
Central Excise Divisional Office, Kollam
Teejay Bhawan
Nedumbaikulam
Kundara, Kollam District** : **Applicant**

(By Advocate Mr.T.C.Govindaswamy)

Versus

- 1. Union of India represented by the
Secretary to the Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
New Delhi.**
- 2. The Principal Commissioner of Central Excise
I.S.Press Road, Kochi**
- 3. The Commissioner of Central Excise
Office of the Commissioner of Central Excise
Trivandrum**
- 4. Deputy Commissioner of Central Excise
O/o Deputy Commissioner of Central Excise
Central Excise, Kollam Division
Kollam**
- 5. The Additional Commissioner (P&V)
Office of the Commissioner of Central Excise
Calicut Commissioner, C.R.Building
Manachira, Calicut** : **Respondents**

(By Advocate Mr. P.Parameswaran Nair)

**The application having been heard on 22.07.2005, the Tribunal on the
same day delivered the following :**



ORDER

HON'BLE Mr. K.V. SACHIDANANDAN, JUDICIAL MEMBER

The applicant presently working as Superintendent of Central Excise in the Central Excise Divisional Office at Kollam is aggrieved by Annexure A-1 impugned order dated 23.03.2005 proposing to reduce his pay retrospectively with effect from 01.07.1996. Aggrieved the order, the applicant has filed this Original Application seeking the following reliefs:

2. Mr.T.C.G.Swamy appeared for the applicant and Mr.P.Parameswaran Nair appeared for the respondents.
3. When the matter came up, the learned counsel for applicant submitted that as indicated in Annexure A-1 impugned order he had already filed a representation Annexure A- 5 to the 4th respondent which is not yet disposed of.
4. The learned counsel for applicant submitted that he will be satisfied if a direction is given to consider and dispose of the representation within a time frame. The learned counsel for respondent submitted that he has no objection in adopting such a course of action.
5. In the interest of justice, we direct the 4th respondent or any other competent authority to consider and dispose of the said or other representation proposed to be made by the applicant within ten days, within a time frame of two months from the receipt of such representation. .
6. The Original Application is disposed of at the admission stage itself. No order as to costs.

Dated, the 22nd July, 2005.



**N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER**



**K.V.SACHIDANANDAN
JUDICIAL MEMBER**

vs